

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 139 of 2020

IN THE MATTER OF:

Deepak Miglani & Anr.

....Appellants

Vs.

Seikom Infracom Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellants: Mr. Sonal Anand, Advocate

For Respondents: Mr. N.P Singh, Advocate

O R D E R
(Virtual Mode)

28.09.2020: It is represented on behalf of the Appellants that reply of the Respondents was served to the Learned Counsel for the Appellants on 25.09.2020 and accordingly the Learned Counsel for the Appellants prays for time to file 'Rejoinder'. The Learned Counsel for the Appellants is permitted to file 'Rejoinder' by 09.11.2020 after serving necessary copy to the Learned Counsel for the Respondents, three days well in advance before the next date of hearing.

The Registry is directed to List the matter on **09th November, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn